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152 have been disposed of and the remaining applications are under examination.

(d) As each application has to be examined in cetail from various angles, it is not possible to specify any precise time limit within which all the pending applications will be disposed of. Every effort is, however, being made to ensure that the applications are disposed of as early as possible.

STATEMENT

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Industry	Number of applications pending

1. Iron and Steel		17
2. Non-Ferrous Metals		1
3. Fuels		37
4. Prime Movers	••	3
5. Electrical Equipment	••	6 9
6. Telecomm inications	••	14
7. Transportation	••	50
8. Industrial Machinery	••	11
9. Machine 'Fools	••	2
10. Agricultu al Machinery	••	5
11. Misc. Me h. & Engg. Industry	• •	8
12. Commerc al Office & Ho	use.	-
hold Ecuipment	••	3
13. Scientific Instruments	••	1
14. Chemicals	••	60
15. Dye-stuffs	••	3
16. Drugs & Pharmaceuticals	••	11
17. Texti]es		78
18. Sugar	••	35
19. Fermentation Industry		6
20. Food P ocessing Indus-		
try	••	8
21. Soaps, (osmetics, etc.	••	1
22. Rubber Goods	••	3
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23. Leather & Leather Goods	••	7
24. Glass	••	6
25. Ceramics	••	2
26. Defence Industries	••	1
	4	42 r

RALLY BY RAILWAYMEN

1557. SHRI GANESHI LAL CHAU-DHARY: Will the Minister of RAIL-WAYS be pleased to state:

(a) whether it is a fact that the railwaymen had held a big rally in New Delhi on the 27th July, 1970; and

(b) if so, the details of their aemands?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) Yes, Sir; there was a rally of railwaymen under the aegis of the All India Railwaymen's Federation on that day.

(b) The demands of the employers are:--

- (1) grant of interim relief of Rs. 70 per month;
- (2) need based minimum wage of about Rs. 250 for railwaymen; and
- (3) inclusion of an employees representative in the Pay Commission.
- PERMISSION TO CHARTERED ACCOUNTS TO DO COST AUDIT
 - 1558. SHRI MONORANJAN ROY: SHRI K. P. SUBRAMANIA MENON:

Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a Notification has recently been issued by his Department under section 632 of

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the Companies Act enabling the Chartered Accountants to do Cost Audit;

(b) if so, what are the reasons for allowing Chartered Accountants to do the job of cost audit when sufficient number of Cost Accountants are available; and

(c) whether it is a fact that if the same category of persons are engaged to do both financial and cost audit, the interests of the consumers and also Government's revenue earning will considerably be hampered?

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHU-NATHA REDDY); (a) Yes, Sir.

(b) According to the legal advice tendered by the Ministry of Law, qualifications for Chartered Accountants were prescribed under sub-section (1) of section 233B.

(c) According to a notification issued by the Institute of Chartered Accountants of India, a member of the Institute shall be deemed to be guilty of professional misconduct if he accepts appointment as Cost Auditor of a company under section 233B of the Companies Act, 1956, while he is an auditor of that company appointed under section 224 of the Act. \checkmark

AMENDMENT OF COST AND WORKS ACCOUNTANTS, ACT, 1959

1559. SHRI MONORANJAN ROY: SHRI K. P. SUBRAMANIA MENON:

Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether the Council of the Institute of Cost and Works Accountants of India have submitted to the Government for approval under sub-section 3 of section 39 of the Cost and Works Accountants Act, 1959, an amendment of Chapter VII of the Cost and Works Accountants Regulations, 1959, in connection with the introduction of polling booth system for Council elections;

to Questions

(b) if so, when did Government receive proposals for such amendment for the first time from the Council and what is the date of the latest receipt of such further amendment from the said Council, and

(c) what are the reasons for not approving such amendment of the regulations accepted by the Council by the Government of India?

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHU-NATHA REDDY): (a) Yes, Sir

(b) and (c) The reference from the Institute of Cost and Works Accountants of India regarding the amendment of Chapter VII was first received by the Government on 16th January, 1968. Later, on the request of the Institute, the consideration on the said amendment was kept in abeyance. The request of the Institute reviving the proposal for the said amendment was received on 31st January, 1970 and its final version of the draft amendment was received on 6th May, 1970. The amendment is under consideration of the Government. 'v

SHORTFALL IN RESOURCES FOR RAILWAY PROGRAMMES

1560. DR. K. MATHEW KURIAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that unless additional resources to the extent of Rs. 250 crores are forthcoming, it may not be possible to achieve the various programmes for the Railways formulated under the Fourth Five Year Plan to handle the anticipated traffic by 1973-74; and

(b) if so, the ways and means which Government are considering for meeting the shortfall in resources so that the Fourth Plan programmes for the Railways are implemented?